



1 MCRC-24353-2025
IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE
HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 13th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 24353 of 2025

CHARAN SINGH AND OTHERS

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Rishiraj Trivedi - Advocate for the applicants.

Shri Apoorv Joshi public prosecutor for the State.
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ORDER

This First application has been filed by applicants under Section 438 of Cr.P.C./482 of Bharatiya Nagarik Suraksha Sanhita 2023 for grant of anticipatory bail in connection with Crime No. 48 of 2025 registered at Police Station- Dewas Gate , District Ujjain(M.P.) for offence punishable under Sections 80(2), 3(5) of the B.N.S, 2023. The applicants are apprehending arrest in the matter.

At the outset, learned counsel for the applicants prays to withdraw anticipatory bail application with reference to applicant No.1.

Considered.

The application is dismissed with reference to applicant No.1 Charan Singh.

In respect of the anticipatory bail application of applicants No. 2 and 3/ Smt. Prem Kaur and Jasvinder Kaur, the learned Counsel, in addition to the grounds mentioned in the application, submits that these applicants have been falsely implicated in this matter merely for the reason that applicant Prem Kaur is mother-in-law and applicant Jasvinder Kaur is sister-in-law of the deceased. Deceased Kamaljeet Kaur @ Komal was married to Govind on 19th April, 2024. Allegedly,



Govind had extramarital relations, therefore, there was matrimonial discord between Komal and her husband Govind. Komal went back to her parental home at the time of Diwali in year 2024. However, after settlement, Komal returned to her matrimonial home. On 7.4.2025, for the first time, Komal informed her parents about harassment by her husband Govind and his relatives for demand of Rs. 4 lakhs to run a shop. General and omnibus allegations are made against applicants Prem Kaur and Jasvinder Kaur. The matrimonial discard between Komal and her husband Govind mainly relates to the alleged extramarital affairs of Govind. No offence, as alleged, is committed by the applicant. Applicant Prem Kaur is aged around 55 years and applicant Jasvinder Kaur is aged around 36 years. Both of them are home maker by profession. They enjoy good character and social standing. No criminal antecedent is reported against any of the applicants. The final report against applicant No. 1 Charan Singh has been submitted. The custodial interrogation of the applicants is not needed in the matter. Jail incarceration on false accusation would cause hardship to the applicants. They are ready to cooperate in the investigation. Therefore, applicants Premkaur and Jasvinder Kaur be extended the benefit of anticipatory bail.

Per contra, learned Counsel for the State opposes the anticipatory bail application on the ground of gravity of alleged offence. However, after going through case diary, he fairly states that no criminal antecedent is reported against the applicants.

According to the material on the case diary, Kamaljeet Kaur @ Komal was married to Govind on 19th April, 2024. Kamaljeet Kaur @ Komal committed suicide by hanging at her matrimonial home i.e. Room No. 5 of Gurudwara, Dudh-Talai on 22th April, 2025. Parents of Kamaljeet Kaur @ Komal alleged that on 7.4.2025, when they met Komal at a house warming ceremony, she informed that



her husband Govind, father-in-law Charan Singh, mother-in-law Prem Kaur and sister-in-law Gudiya @ Jasvinder Singh are harassing her to get Rs. 4 lakhs from her parents. On such allegations, P.S. Dewas Gate registered FIR at crime No.48 of 2025 for offence punishable under Sections 80(2), 3(5) of Bharatiya Nyaya Sanhita, 2023. There was no allegation of harassment in relation to demand of money during lifetime of Komal. Komal had informed her parents for the first time on 7.4.2025 regarding harassment by her husband and in-laws. 15 days thereafter, Komal had died. The veracity of the prosecution will be considered on merit after evidence. As informed, applicant Prem Kaur is aged around 55 years and applicant Jasvinder Kaur is aged around 36 years. Both of them are home maker by profession. Considering the age, profession and status of the applicants, there appears to be no likelihood of fleeing from justice or involving in any criminal activity. In absence of any criminal antecedent, considering the socio-economic status of the applicants, there appears to be no likelihood of tampering with the evidence, influencing the witness or interfering in the investigation by the applicants. The incarceration of applicants does not appear to be necessary for the purpose of investigation. The grant of anticipatory bail to the applicants will not cause prejudice to free, fair and full investigation. Considering their age, status and profession, the applicants may suffer hardship and prejudice due to incarceration entailing social disrepute and humiliation. Considering the overall circumstances of the case, but without commenting on merits of the accusation, this Court is inclined to grant anticipatory bail to the applicants Smt. Premkaur and Jasvinder Kaur. Thus, the application (MCRC No. 24353/2025) is allowed.

Accordingly, it is directed that in the event of arrest, **applicants-Smt. Premkaur and Jasvinder Kaur** shall be released on bail in connection with Crime as mentioned in the first paragraph of this order, upon furnishing a personal bond in



the sum of **Rs. 50,000/- (Rupees Fifty Thousand Only)** each with separate solvent surety of the like amount to the satisfaction of the officer making arrest/the Competent Court for compliance with the following conditions:(For the convenience of understanding by accused and surety, the conditions of bail are reproduced in Hindi as under):-

1) Applicants shall make themselves available for investigation as may be directed by the Investigation Officer.

(1) अन्वेषणकर्ता पुलिस अधिकारी के निर्देशानुसार अन्वेषण हेतु आवेदकगण उपलब्ध रहेंगे।

(2) Applicants shall not commit or get involved in any offence of similar nature;

(2) आवेदकगण समान प्रकृति का कोई अपराध नहीं करेगी या उसमें सम्मिलित नहीं होंगे।

(3) Applicants shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the police officer;

(3) आवेदकगण प्रकरण के तथ्यों से परिचित किसी व्यक्ति को प्रत्यक्ष या अप्रत्यक्ष रूप से प्रलोभन, धमकी या वचन नहीं देगा, जिससे ऐसा व्यक्ति ऐसे तथ्यों को न्यायालय या पुलिस अधिकारी को प्रकट करने से निवारित हों।

(4) Applicants shall not directly or indirectly attempt to tamper with the evidence or allure, pressurize or threaten the witness;

(4) आवेदकगण प्रत्यक्ष या अप्रत्यक्ष रूप से साक्ष्य के साथ छेड़छाड़ करने का या साक्षी या साक्षियों को बहलाने-फुसलाने, दबाव डालने या धमकाने का प्रयास नहीं करेंगे।

(5) During trial, the applicants shall ensure due compliance of provisions of Section 309 of Cr.P.C/346 of the BNSS. regarding examination of witnesses in attendance;

(5) विचारण के दौरान, उपस्थित गवाहों से परीक्षण के संबंध में आवेदक धारा ३०९ दं. प्र.सं./ ३४६ भारतीय नागरिक सुरक्षा संहिता, 2023 के प्रावधानों का उचित अनुपालन सुनिश्चित करेगा।

This order shall be effective till the end of trial. However, in case of breach of any of the preconditions of bail, the Trial Court may consider on merit cancellation of bail without any impediment of this order.

The Investigation Officer /trial Court shall get these conditions reproduced on the personal bond by the accused and on surety bond by the surety concerned. If any of them is unable to write, the scribe shall certify that he had explained the conditions to the concerned accused or the surety.

C.C. as per rules.

(SANJEEV S KALGAONKAR)
JUDGE



BDJ

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